ें तो इन सारी बातों को सोच कर इस बिल की तरफ हमें देखना चाहिये श्रीर मुझे उम्मीद है श्रीर मिस्टर भूषेण गुन्त से मेरा नम्न निवेदन है कि जिस तरह से भारत सरकार इस समस्या का लेकर श्रागे बढ़ रही है उसको देखते हुए श्रपना बिल वापस ले लें।

THE ENGINEERING GRADUATES AND DIPLOMA-HOLDERS (TRAIN-ING AND EMPLOYMENT) BILL, 1968

SHRI M. P. BHARGAVA (Uttar Pradesh): I beg to move:

"That leave be granted to introduce a Bill to provide for the training and employment of Engineering Graduates and Diplomaholders and for matters connected therewith."

The question was put and the motion was adopted.

SHRI M. P. BHARGAVA: I introduce the Bill.

RESTRAINT ON AND RELEASE OF SHRIMATI SARLA BHADAURIA, MEMBER OF RAJYA SABHA

THE DEPUTY CHAIRMAN: I have to inform Members that I have received the following telegram from the District Superintendent of Police, Kutch, dated the 9th May, 1968;

"Smt. Sarladevi Badoria, Member of Rajya Sabha, was restrained at 11.00 hours on 8.5.68 under section 69 of B.P. Act for not conforming to the lawful directions of the police officers near village Dhrobana six miles north of Khavla in Kutch District and was later on removed to bhuj on the same day and allowed to go."

THE CONSTITUTION (AMEND-MENT) BILL, 1964 (To amend article 291) contd.

SHRI BANKA BEHARY DAS (Orissa): Madam, while I support the Constitution (Amendment) Bill that has been introduced by Shri Bhupesh Gupta I may draw your attention to another Constitution (Amendment) Bill which is now pending before the House for the last one year. stands in my name in which I have tried to show that only the omission of article 291 of the Constitution will not serve the purpose, because Mr. Gupta's Bill only tries to omit article 291 which relates to the Privy Purse but my Bill relates to two articles which concern the ex-rulers of India. Article 291 relates to the Privy Purse and article 362, which I wanted to omit relates to the privileges that are being enjoyed by the Ex-Rulers India. I would have been happy if my Bill would have got any chance of being debated first because it is more comprehensive Bill which wants to do away with the Privy Purse and all sorts of privileges that are being enjoyed by the Ex-Rulers of country. Before I argue my case before the House I wish to draw your attention to all those facts, and particularly the privileges that are being enjoyed by the Ex-Rulers of this country. In this connection I would remind you how Justice Gajendragadkar, in the course of a judgment. reacted violently against the privileges enjoyed by the Ex-Rulers of this country. Now, when we say that this privilege of privy purse should be abolished, somebody might that it is something like a dogma with us. But I hope nobody in this House will say that ex-Chief Justice of the Supreme Court of India, Mr. Gajendragadkar, when he that particular judgment, suffered from any dogma, when he said that a time might come when all would have to think that all these privileges were creating a different type citizens in this coutnry.

Madam Deputy Chairman, you know that before the 'Constitution agreements was adopted all those were concluded with the ex-rulers of India and they were with respect to their privy purses and privileges. But, after 1950 the position in India has changed because, in this democratic set-up where all those Directive Priciples so to say give a pointer to the socialistic pattern of society, we must have one class of citizens in this country. But by continuing those agreements and those privy purses and privileges we are trying to perpetuate a condition in this country where there will be two types citizens. And here I want to quote only Mr. Gajendragadkar; he was the Chief Justice of India at that time, and in the course of his judgment he has said this and I quote him.

"We would like to invite the Central Government to consider seriously whether it is necessary to allow section 87B (Civil procedure Code) to operate prospectively for all time. The agreements made with the Rulers of Indian States may, no doubt, have to be accepted and the assurances given them may have to be observed. But considered broadly in the light of the basic principle of the equality before law, it seems somewhat odd that section 87B should continue to operate for all time. For past deal-/p/rotection ings and transactions may justifiably be given to Rulers of former Indian States; but the Central Government may examine the question as to whether for transactions subsequent to the 26th this protection of January 1950 need or should be continued. under the Constitution all citizens are equal, it may be desirable to section confine the operation of 87B to past transactions and not to perpetuate the anomaly of the distinction between the rest of the citizens and Rulers of former Indian States. With the passage of time the validity of the historical considerations on which section 87B

is founded will wear out and the continuance of the said section in the Code of Civil Procedure may later be open to serious challenge."

Now this is not the opinion of Member of Parliament: it is opinion of the former Chief Justice of India, Mr. Gajendragadkar. Now there are those of us who support those privy purses and privileges on the plea that they are sacrosanct, on the plea that those agreements were entered into and that the assurances given should be adhered to. But we must all remember that on and from January 26, 1950, the situation in India has completely changed. we cannot go by those assurancesif there were any such assuranceswhich in any manner contradicted the very fundamental provisions in the Constitution of this country. Now the basic and fundamental fact in the constitution of this country is that all the citizens in this country are equal before the law, and here is an ex-Chief Justice of India who in his judgment says that now the time has come when the position should be reviewed. I shall not go into the details of the arguments favouring an end to the privy purses and special privileges, but in view of the observations in this judgment, in view of that alone there is the case made out that this Bill of Shri Bhupesh Gupta should be accepted by Government irrespective of whatever arguments are advanced in this House based on moral or legal considerations.

Madam Deputy Chairman, before I go to the other aspects I want to just draw your attention to the implications of all those guarantees that have been given to those exRulers. If we scar the Budgets of a few years, we will find that in the year 1950-51 we paid to these exrulers a privy purse amounting to five crores and seventy-three lakhs of rupees, and in the year 1966-67, so recently as that, when so much is being talked that after some of them die, then the privy purses of their

heirs will be gradually scaled down in the year 1966-67, that is, after sixenforcement of teen years of Constitution, we still paid those exrulers five crores and five lakhs of rupees; it means that it had been slashed down to the extent of about sixty-five lakhs of rupees only. And if you go to the very aspect of how many persons are getting privy purto what extent they getting these, you will be astonished to know that only one ruler, of Hyderabad, is getting fifty lakhs of rupees in a year, which amounts to more than four lakhs of rupees in a month. And I know that in my State an ex-ruler who is the Chief Minister is drawing more than thousand rupees a month. So from this you can understand that by continuing these privy purses and special privileges we are virtually continuing two classes of citizens this country. I know that the Congress people are very much with ex-Rulers just now,....

SHRI SHEEL BHADRA YAJEE (Bihar): Since the very beginning we have been so.

SHRI BANKA BEHARY DAS: You what happened in the Constituent Assembly. Though we very few, we and some were others also violently opposed this provision in the Constituent Assembly, but the entire Congress Party supported this provision and even wanted that these agreements should be included in the Constitution of this country. Now I understand that for the last few months or years most of the Congress Party Members have been thinking in terms of abolition of privy purses and special prithough I know they will vileges never abolish them because, up till now, the Congress Party has been banking upon the support of the feudal elements in the country for power. Is it not a fact that the Maharaja of Baroda, who happens to be the leader of the trade union of ex-rulers, is a member of the Congress Party up till now? Is he not a Minister on behalf of the Congress Party in the Gov-

ernment of Gujarat? It is he who has formed the trade union of the rulers. Till the other day we were knowing that only suppressed tions in the society, the proletariat, that is, the tillers of land, workers in factories or others been forming trade unions for tecting their rights. But now, in this country, after twenty years of independence, after all talk of socialism. we find that trade unions are being formed by the ex-rulers-rulers who are getting so much as privy purses. One of them is getting more four lakhs of rupees a month. Now he wants to protect his rights because the Constitution of the wants that he should not have any such right any more. That is why you also want to protect the rights of ex-rulers. Now who becomes president of a trade union? Sheel Bhadra Yajee, I know, the president of some trade but I do not know whether he is continuing to be a trade unionist now. Now who becomes the leader or president of the trade union of ex-rulers? It is the Maharaja who resides in Gujarat and is a Minister in the Congress Government there, he becomes the leader of the trade union of exrulers. And although they wanted to protect their rights, the institution of trade union, the name "trade union" was nauseating to them. they coined a new word "Concord of ex-Rulers" and what is this cord of Ex-Rulers" for? It is for the protection of their rights. And what are the rights and privileges are enjoying in addition to their privy purses? Here I want to not merely that they are more than five crores of rupees from the exchequer of the Government of India; I also want to give just a few instances about the privileges they are enjoying, and if you culate those privileges in terms finance, you will come to know what the privileges amount to. One of the foremost privileges is immunity from presecution. It means that, even if an ex-ruler commits a dacoity,

police cannot arrest him unless the Home Minister here, Mr. Chavan, gives the clearance. Then only sub-inspector of police can arrest that ex-Ruler. So even after more than twenty years of independence, ex-Rulers of this country, even if they commit burglary, even if they commit dacoity, even if they commit rape, even if they commit whatever crimes the Indian Penal Code or the Indian Criminal Procedure Code envisage, even then, the permission of Mr. Chavan here is required to any such ex-Ruler arrested. So this is number one privilege that the ex-Rullers are enjoying. Number two privilege is exemption from incometax-I do not have to explain that. Then there is the exemption Wealth Tax-very poor people they are; they cannot pay the Wealth Tax; so they are exempted from Wealth Tax. They are also exempted Estate Duty. Also to a certain extent you know that they are privileged to purchase certain articles of their choice abroad freely; they can import also free of any Customs Duty. And then they are exempted from local taxes. If they want to ride a car they need not pay for licence for the car. But if Shri Sheel Bhadra Yajee wants it he should pay something to the police and get a permit. These ex-Rulers need not do that. For requisitioning of property also they have exemption. They also have certain postal and telegraph facilities privileges. And their birthdays should be observed officially. Though they are individuals of this country their birthdays should be officially declared and observed. Just as Gandhiji the great man whose birthday we observe officially so also in the case of these those of Hyderabad ex-Rulers like and others-we know how patriotic they were-their birthdays should be officially observed. And then they do not have to pay for their water and They are so poor that electricity. they are not required to pay for their water and electricity to the munici-And then you know there pality. are these titles of theirs which have

to be recognised. And some of them get military honours also and become A.D.C. and all that. And then they have free driving licences and personal number plates. This I need not explain. And then they have fishing and shooting rights and they can do this fishing and shooting without anybody's permission. But if Yajee wants to fish or shoot he should get the permission of some petty officer. They also get free medical attendance and Mr. Yajee can get it only after he becomes a Member of Parliament. They also have armed guards and escorts. That means just as the President of India has his armed guards and has to be escorted so also whenever these Maharajas drive along our roads in cars for which have obtained no licences by paying any fees, they should be escorted. They can also possess arms because their lives are more precious than the life of any Member of Parliament or any one else. These are the kinds of privileges that they enjoy and even if Mr. Bhupesh Gupta's motion accepted and mine is rejected they will continue to enoy all these privileges that I have mentioned. 'That is why I say the abolition of the privy purses alone will not be enough. All these privileges that they enjoy this country should also go. If you calculate these privileges in monetary terms they will amount to much more than the privy purses.

Madam Deputy Chairman, in connection I would also like to that in the Code of Civil Procedure, section 87B gives the ex-Rulers the privilege that they cannot be prosecuted without the permission of the Home Minister of the Government of India. Similarly section 197A of the Code of Criminal Procedure of 1898 gives them certain privileges. Then again, these ex-Rulers are exempted from the expenditure tax. Of course it has been abrogated now. They are exempted from the gift tax While others have to pay this tax these ex-Rulers will be exempted from it. These privileges still continue in their case. It is not as if it is just a

matter of Rs. 5 crores a year. you take into account all the privileges that they enjoy you will find that you are virtually creating a superior type of citizens in this country and as long as this continues the democratic traditions that you are trying to build up in this country, the democratic values that you talk of everybody here, will remain absolutely nonsense. What equality before the law can you have as long as you give all these privileges to these ex-Rulers that are guaranteed in the Constitution? Therefore I say that it is high time that these guarantees are removed and these privileges should not continue to be enjoyed by them.

Madam Deputy Chairman, whenever the question of privy purses is referred to one argument is always advanced. Of course the argument that there is this Constitutional guarantee is one of the arguments advanced. The other is the aspect of it, as they say. It is that we have been committed to that we should honour those mitments, and continue to give them these privileges. Now can a country like ours, the biggest democracy in the world, how can it assurances? back on its Madam Deputy Chairman, may I remind the Government how many assurances they have given to the people of this country? Is it not a fact that the Chinese aggression took place the entire Parliament gave the assurance to the country that not a single inch of our land now under the Chinese would be permitted to continue to be under them and that we would get them vacated? Did not the whole Parliament assure the country during the Pakistani aggression that all those areas which went under the occupawould be vacated tion of Pakistan and they would again be under the Government of India? Is it not a fact that in the same year when the Kutch trouble was there the assurance was given to the country that Chad Bet and the other areas in that region would be brought under the Indian

Government? What have you done about all these assurances? Have you gone back on those assurances or not? Then again, is it not a fact that the Directive Principles of our Constitution we have guranteed to people that every person in will be provided with employment and that within ten years there will absolutely be no illiteracy in country? Have we not given them the assurance that there will be no untouchability worth the name? Have we not given the people those assurances in the Constitution and have they not been reiterated from to time by Parliament? Have we not gone back on them? I would been very happy indeed if the agriculturists of our land, the sections of society, the tillers, labourers can now say that those assurances have been honoured. remember those assurances when it comes to the matter of the ex-Rulers. But when it comes to the assurances that you gave to the common you forget all these assurances the monopolists . . .

SHRI M. H. SAMUEL (Andhra Pradesh): Is it the stand of the hon. Member that hereafter we should neither give nor take any assurance?

BANKA BEHARY Whatever assurances were given after we got our independence, assurances you have enshrined in the Constitution of the country, are you going to abide by those assurances? If not, why have this double standard? When you look at the face of a Maharaja or ex-Ruler you remember the assurances. But when you look at the face of the common man you forget all the assurances that you have given him. So all this talk of morality, of assurances given. of covenants I do not underand agreements, stand. Why there should be double-tongued talk in a cratic country, I do not understand.

Madam, at one time I remember Pandit Nehur did try to get some justice and in this Rajya Sabha in reply to a question on a cut in the

privy purses of ex-Rulers, the Prime Minister, Shri Jawaharlal stated that he wrote a personal letter to about a hundred Princes, receiving privy purses of a lakh of rupees over, for a voluntary cut in purses. Although a number of provisional replies were received by the Prime Minister from the ex-Rulers. he said the matter was being considered by them more fully, The Prime Minister further informed the House that there was no proposal to amend the Constitution for this purpose as the Government wanted to proceed in a matter like this by agreement as far as possible. In reply to a mentary question, while explaining the situation before and subsequent to the partition and attainment independence by the country, necessitating the signing of agreements with the ex-Rulers the Prime Minister said that the position had undergone a change since then and added:

"They were entered into".

He means the agreements,

"at a time when all kinds of factors had to be taken into consideration."

That Prime Minister went and another Prime Minister came and now daughter of our first Prime Minister is our Prime Minister. replies of the ex-Rulers remain to be provisional. And they will continue to be provisional as long as you allow these guarantees to remain in Constitution. This reply was given in 1953 and now some fourteen have gone by. The Prime Minister said at that time that they were entered into at a time when all kinds of factors had to be taken into consideration. He also said:

"The Government that was then functioning was facing the changeover here and it had to take into consideration all kinds of factors and at that time the then Government came to that decision and these were entered into." But I say there have been great changes during this period and particularly after the Constitution was passed and after it came into operation, as was stated by Mr. Bhupesh Gupta, it will be unconstitutional and immoral to allow such provisions to continue in the Constitution of our country.

Madam, here I want to refer to the political aspect of the matter. 1949, when the Constituent Assembly was debating the concerned article, most of the Opposition Parties, all the progressive parties of the country. violently objected to it. I remember when Sardar Patel went to Cuttack and signed this Agreement with the 26 ex-Rulers of Orissa we who were in the Congress at that time, though we were members of the C.S.P., held big demonstration that day in Cuttack town demanding that in the Agreement this particular provision about Privy Purses should be pletely omitted. I know at that time it was a very small cry because the Congress prestige was very high and before Sardar Patel and Jawaharlal Nehru the opinions of other people were very small but when in 1949 the Constituent Assembly was debating this very article there was a movement throughout the country. Even many Congressmen outside violently opposed and I remember even many of the leaders of States Peoples' Movement who were members of the Congress Party at that time objected to have such a provision in the Constitution of the land. But we know history; such a provision was put in because at that time the Congress wanted to appease Rulers and that appeasement continued up to the fourth general elec-Before the fourth general election there was hardly any Congressman who was demanding abolition of the Privy Purses. and large they were all talking these years of moral obligations and all that but during the fourth general election when many of the ex-Rulers started opposing the Congress Congress started thinking in terms of

the abolition of the Privy Purses. So there is some justification when these ex-Rulers say 'Up till now you were supporting us because we were supporting you but because some of us have started opposing you, you have also started opposing this.' After the election there fourth general was crisis in various States. Just see what was the attitude of Mr. D. P. Misra in Madhya Pradesh and what was the attitude of Mr. Chief Minister of Rajasthan? Maharani was opposing Mr. D. Misra and she was wanting to have a non-Congress Government and was creating difficulties for him and so Mr. Misra began clamouring from the housetops that the Privy Purses should be abolished whereas Rajasthan because Mr. Sukhadia wanted to continue as Chief Minister with the support of the ex-Rulers he said that the continuance of Privy Purses was a moral obligation, they were based on assurances and that. So the political and partisan attitude of the Congress Party been brought to bear on this question.

SHRI M. H. SAMUEL: Orissa?

SHRI BANKA BEHARY DAS: You know the Congress was ruling up till now and the Congress Government did not try to abolish or move Government of India to abolish The ex-Rulers of Orissa were divided in two halves. Half of them were in the Congress Party and the other half were in the Gana Tantra Naturally because the Congress Party there was relying on the support of some of the ex-Rulers in Orissa they were not demanding for the abolition of the Privy Purses. am not going into all these factors. I only want to say this. Once you have passed a Resolution in the AICC that the Privy Purses should be abolished it is your moral duty also to see that it is abolished as soon as possible. But what has been happening for the last one year? Some of us have been sincerely agitating for the abolition of the Privy Purses but what has happened? The moment there was

some pressure in the Congress Party for the abolition of these Frivy Purses immediately a trade union of the ex-Rulers came into existence and the trade union has started with its bargaining power to negotiate with the Government of India just as it happens between the employer and employees. I think the Government of India are thinking as if they are employersthey are the representatives of the people-and the ex-Rulers think that they are employees who can by bargain and fighting have these Privy Purses and other privileges continued and keep that article in the Constitution sacrosanct.

Bill, 1964

श्री जे वो वादव (बिहार): ग्रमी भी यही स्थिति है।

SHRI BANKA BEHARY DAS: That is why I say, now that you have committed yourself to the people of the country from the platform of the AICC that the Privy Purses should be abolished, the only course open to you is to come forward here and either accept the Bill that Mr. Bhupesh Gupta has brought or you yourself introduce a Bill immediately and try to see that it is passed. I know there will be no difficulty in getting this passed because two-thirds majority guaranic teed. Ιt is not like Kutch Award where you trying to avoid a situation and where you are put in a difficult position in the High Court because an Secretary goes there and tells something which is contrary to the assurances that were given by Lal Bahadur Shastri on the floor of the House. You forget all those assurances that Lal Bahadur Shastri gave, you forget all those assurances that Pandit Nehru gave, you forgot all the assurances that the Constitution gave to the country but when it comes to the question of Privy Purses to these ex-Rulers you remember the assurances that were given to them. That is why I say that Mr. Bhupesh Gupta's Bill should be accepted or if you do not want to accept his Bill I would earnestly request you that you should immediately

2301

bring forward a Bill yourself. And as I said you are assured of a two-thirds majority. Not only all our members but most of the members of the opposition will support it and the Constitution can be amended. I myself am not very happy about the Bill that Mr. Bhupesh Gupta has introduced because I would like that article 362 also to be omitted because this question of privileges is also very important. The provision of privileges virtually militates against the Fundamental Rights as has been pointed by Mr. Gajendragadkar, the Chief Justice of India. So I will plead with you that by continuing to have this provision in the Constitution you are virtually helping to have two types of citizens in the country. So it is high time, in the interests of having a society based on equality, the Constitution should be amended in this regard also. Mr. Bhupesh Gupta's Bill should be accepted and we assure that you will get tull support from at least two or three progressive parties from here, if you try to honour your own commitment made in the AICC to the country. Thank you.

THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI MOHAM-MAD YUNUS SALEEM): Madam Deputy Chairman, this Bill introduced by Mr. Bhupesh Gupta seeks to amend article 291 of the Constitution. This Bill, Madam, has got i's own history. Originally this Bill was introduced in this House some time in November 1962, and it was discussed on different dates, in September 1963 and February 1964. On the latter date Mr. Bhupesh Gupta said that he would watch how the Congress Working Committee handled this matter and then he would consider whether he would press it to vote or not. Madam, on 25th June 1967 the All India Congress Committee seriously considered this issue and passsed a Resolution stating that the privileges and the Privy Purses enjoy. ed by the Princes are not in consonance with the concept and practice of democracy and that the AICC is of the view that the Government should examine it and take steps to remove Madam, them. during the two sessions of Parliament have been special discussions in Lok Sabha as well as in House and the matter was also frequently raised in the form of questions and supplementaries, The Home Minister had preliminary talks with the Princes on two occasions. The first meeting was held on the 3rd November 1967 and the second meeting was held on 26th December 1967 to consider this matter with the Princes. The Horse Minister has conveyed to the representatives of the Princes Government's intention to abolish Privy Purses and the privileges of the Ex-Rulers. Now this matter is receiving serious consideration of the Princes also and we have been informed that a meeting to consider this matter has been fixed for 28th May 1968. Further discussion will be held with the Princes after the meeting convened by the Princes for the 28th May 1968 is concluded. The Home Minister, answering questions on 1st May, 1968 in this House, said that we should have patience. He had to the also explained the position Princes when he met them They told him that they would report the matter to their Committee and then let us know. At this stage, therefore no useful purpose will be served by proceeding with this Bill. Therefore, I would request Mr. Bhupesh Gupta, in view of the position which I have explained, that he may not press further consideration of his Bill. After the Government reaches further conclusions, it is very much expected that Government itself may bring up the matter before Parliament for seeking a suitable amendment of the Constitution. view of this submission, Madam, I would request Mr. Bhupash Gupta to consider the fact that no useful purpose will be served by a further discussion of his Bill because the matter is seriously receiving the consideration of the Government as well as the Princes.

Bill, 1964

SHRI BHUPESH GUI'TA: Do you think any useful purpose will be served by what you are saying?

SHRI MOHAMMAD YUNUS SALEEM: I am sure of it that usefu! purpose will be served and we are seriously considering the matter. The Home Minister is contantly in negotiation with the Princes. A meeting of the Princes is being held on the 23th May. 1968 and after their deader itions the outcome of their-meeting with communicated to the Home Minister. We

SHRI BANKA BEHARY DAS: Will he make them agree to the abolition of Pr vy Purses?

are going to take this matter un soil-

ously at the highest level

SHRI (IAMMAHOM YUNUS SALEEM: I have repeatedly said that we have made it clear to them that the Government intends to take suitable action to abolish their privileges and Privy Purses.

SHRI BANKA BEHARY DAS: Is he persuading the Princes to agree to the aboltion of Privy Purses?

THE DEPUTY CHAIRMAN: That is what he says.

SHRI BHUPESH GUPTA: I should like to know in what manner- - is it by discussing or by writing a letter?

MOHAMMAD SHRI SALEEM: I have told the House that two meetings have already been held. In view of the assurance given by the Home Minister to consider the matter and the intention of the Government to abolish their Privy Purses and privileges, they have convened a meeting to consider it. (Interruption). The intention had been disclosed to the Princes by the Home Minister After it has been considered by the Princes and their reply is received by the Home Minister, this matter will receive serious consideration of the Government and suitable action

SHRI BHUPESH GUPTA: Now, it does not receive serious consideration.

MOHAMMAD YUNUS SHRI SALEEM: It is receiving serious consideration.

SHRI BHUPESH GUPTA, So, it will receive more serious consideration.

Bill, 1964

MOHAMMAD YUNUS SALEEM: A suggestion has been given to the Princes. In order to consider that, a meeting of the Princes has been convened on the 28th May, 1963. They are expected to consider it and after their reply is received, we will consider the matter as to what steps should be taken in order to proceed with this.

SHRI BHUPESH GUPTA The hon. Minister need not get excited. Does he at all expect that the Princes in their meeting on the 28th May. 1968 would at all agree to the abolition of the Privy Purses? Do they have any such intelligent anticipation? I should like to know it. Do you ever think they will agree?

MOHAMMED YUNUS SHRI SALEEM: It is expected that a realistic attitude will be adopted by the Princes in their meeting.

THE DEPUTY CHAIRMAN: So. Mr. Yajee. The debate goes on

श्री शीलभद्र याजी : माननीय डिप्टी चेयरमैन महोदया, मैं कामरेड भपेश मृप्ता को शाबासी देता हं ग्रौर उनको तहे दिल से शक्रिया ग्रदा करता हं कि उन्होंने यह विधेयक ला कर हमारी सरकार का ध्यान आकषित किया है ग्रौर साथ ही साथ बहस के दौरान में उन्होंने यह दिखाने की कोशिश की है कि राजा महाराजाग्रों को जो बुरी बुरी चीजें दी जा रही है और जो प्रिवी पर्स दी जा रही है उसको खत्म करना चाहिये लेकिन उनका यह विधेयक प्रधुरा है, इससे ज्यादा ग्राल इंडिया कांग्रेस कमेटी ने हमने पास किया है कि प्रिवी पर्स तथा उनकी सभी स्विधाएं तथा ग्रधिकार हटा लिए जायें।

श्री बी० डी० खोबरागड़े (महाराष्ट्र): वहां पर क्या किया वह हमको मालुम है, यहां पर क्या कर रहे हो इसको बोलो।

श्री शीलभद्र याजी : मैं क्या बोल रहा हं, क्या सूना रहा ह, कान खोल कर सुनिये,

[श्र शिल्भद्र र ज.] सुनने की कोशिश कीजिये, सरकार को सुना रहा हूं, ग्रापको सुना रहा हूं।

माननीय डिप्टी चेयरमैन, जब कि अ जादी आ रही थी और अग्रेज जा रहे थे तो अग्रेजों ने एक बड़ी चालाकी खेली कि ये जो छ सौ राजा महाराजा थे उनको खुदमुख्तार बना दिया, स्वतन्त्र बना दिया, बिना लगाम के घोड़े की तरह छोड़ दिया कि वह न इधर के रहे न उधर के रहें।

श्री न्वेण गुप्त : राजा को स्वतन्त्र बना दिया ग्रौर राजा ने स्वतन्त्र पार्टी बना दिया।

श्री जे॰ पं:० शादव : राजा स्वतन्त्र पार्टी मे तब श्राये जब कि काग्रेम ने उनको स्वतन्त्र किया ।

श्री रिप्निड याजी : स्राप बैठिये, स्राप रिप्निकतरी पार्टी में रह कर क्या बोलने हैं।

श्री जे ० प'० याद व : स्राप रिएवणन करके काग्रेस मे गये है, श्राप डिफेक्टर्स के जन्मदाता है।

श्री द्वीं लभद्र यार्जं: बैठ जाइये, सुनिये, समझिये कि मैं क्या बोलता हू।

माननीया, सरदार पटेल को लोग बड़ा लौह पुरुष समझते थे लेकिन मैं समझता हूं कि सरदार पटेल ने भी कमजोरी दिखा ई जब अंग्रेज जा रहे थे तब इस मुल्क मे प्रजा परिषद् के द्वारा सब राज्यों में, सब देशी रियासतों म आन्दोलन हो रहा था तो यदि इंकलाब होता, काति होती, विष्लव होता तो जसन ही ये सब छः सा राजा महाराजा खत्म हो गये होते और तब प्रिवी पर्स की क्या जरूरत थी, पैलेस की क्या जरूरत थी या जो और विशेष सुविधाय दी गई कि राजप्रमुख, उपराजप्रमुख वगैरह बनाया गया, वह कोई चाज न होती। . .

श्री ने० पे'० यत्दाः उस तरह से त्रगर हुपा होता तो यह काग्रेम भी नहीं होतो ।

श्री शंचा याजी: आप क्यों इस तरह टोकते हैं, आगूमेट सुनने की कोशिश कीजिये, जो साम्प्रदायिक रिएक्शनरी हैं वह तो राजा महाराजा की तरक ही हैं, वह हमारे आर्गुमेट को क्या समझेंगे । आर्य सुनने की कोशिश कीजिये।

तो उस समय अंग्रेजों ने चालाकी की, क्योंकि सब देशी रियासतों के पास सेना थी श्रीर स्रग्रेज यह सन्तने थे कि उस मेना से हिन्द्रनान । कुछ गडबड होगी लेकिन यदि सरदार पटेल और जो उस वक्त काग्रेस अकृमत थी उसने जनता को मैदान ने छोड़ दिया होता कि जनता वहा इंकलाब करे, काति करे, तो फिर सरदार पटेल को इस तरह झुकते की स्रावश्यकता नहीं होती, जिनको कि स्राप लौह प्रव कहते हे। तो राजा महाराजाम्रों सरदार पटेल ने समझाया. उनकी इज्जत की और उनके साथ बातचीत करनी शुरू की । उस वक्त बात करने के वक्त हम . लोग जो शुरू से नेता जी के पाछे चलने वाले लोग थे, जो काग्रेस सोशलिस्ट पार्टी को ग्रोर के लोग थे, उन्होंने शुरू से ही कहा कि राजा महाराजाश्रो को खत्म करना चाहिय, मेरे कहने का मतलब है कि राजा महाराजाओं की प्रया को खत्म करना चाहिये, कोई किसी विशेष राजा के खित्राफ हम बाते नही कर रहे हैं। तो जो चोज हुई उमनें सरदार पटेल ने चाणक्य नीति तो दिखलाई लेकिन चाणक्य नीति के साथ साथ उहान कुछ कमजोरी भी दिखलाई।

इसलिये सरदार पटेन को लोग लौह पुरुष कहते हे । लेकिन लौह पुरुष ने भी वाकिनस दिखलाई क्योंकि उस समय बदि क्रान्ति हुई होती तो राजा महाराजाश्रों के सर जाते, उनका राज जाना, उनको पैलें। नहीं मिलती । लेकिन सरदार पटेल ने उनको समझाया कि देखों, स्रग्नेज चला गया,

अब तुम्हारो कोई खैरियत नही है, हम तुमको महल भी देंगे, प्रिवी पर्स भी देगे। चुकि उस समय ब्रिटिशर्श का नीति थी ग्रौर पाकिस्तान की भी थी तो उन्हों। चाणक्य नीति सोची. कोई परमानेन्ट सेटलमेट नही किया । लेकिन उन्होने जः राजा महाराजास्रो को विशेष स्विधा समय के म्ताविक दी उसको हमारी जो ग्राज की समाजवादी सरकार है उसको पसन्द नही करती। मैं तो यह चा ता था कि इकलाव होता, काति होती, विष्लव होता ग्रौर ये राजा महाराजे जाते ग्रौर प्रिवी पर्स देने की ग्रावश्यकता नही होती, वह सब स्विधाये देने की जरूरत नही होती लेकिन चिक ब्रिटिश डिप्लोमेसी थी, ब्रिटिशर्श ने 600 राजा महाराजाग्रो को खुदमुख्नार बना दिया था तो उसके साथ मरदार पटेल ने जो चाणक्य नीति ऋपनाई उससे दूमरी नौबत नही है। यद्यपि मैं सरदार पटेल को डाह्याभाई पटेल के दर्जे म नही मानता हुं लेकिन यह जरूरत हे कि वह हम लोगो कः तरह उतने प्रग्तिशील नही थे, लेकिन जहा तक किसानो क बात ग्राई, जमीदारो की वात आई, सरदार पटेल न कहा जमीदार के बच्चे कहा से चले आये। हम लोग उनको किसान सभाग्रो में ले जाते थ, बदकिस्मर्ता है कि डाह्याभाई पटेल श्राज उधर बैठते हे। इसलिथे समय के मुताबिक ब्रिटिश डिप्लोनेसी को खत्म करने के लिये इस तरह की व्यवस्था हुई। उस समय जब हमारी काग्रेस हुकुमत थी, यह ससद् नही था यह निर्णय लिया गया था लेकिन ग्रज जब कि सरकार ने समाजवादी व्यवस्था क स्वीकार कर लिया. जिस समाजवादी व्यवस्था का मतलब है समाज । समता लाना, उसके मुताविक यह जो प्रिवी पर्स चल रहा ह, राजा महाराजा तो को यः जो निशेष सुविधादी जारही हें, सारे हिन्द्स्तान । जो प्रग्तिशील अपन को कहते हे वह उस चीज क करते हैं। श्रौर जो हमारे मित्र बार बिहारी दास ने कहा कि काग्रेस की तरफ हम लोग बोलते हैं, तो मैं उनको माफ बता सकता

ह कि काग्रेम उजो बैठे हुये उ, एक ग्राध को छोड दीजिय, यह क्या सब टाटा श्रौर बिडला की मेहरबानी से स्राते है, नहीं, ये सब किसानों श्रौर मजदूरों के वोटो से श्राते हे। काग्रेस ने जो समाजवाद की घोषणा की वह स्राज र्कः नही है, हमारे नेता सुभाष **चन्द्र बोस**् ने 1938 म हरीपुर काग्रेस में ग्रौर पडित जवाहरलाल नेहरू ने लाहौर काग्रेम में ग्रौर उसके बाद कि ट इंडिया । घोषणा की थी कि स्राजादी के बान जो हिन्दुस्तान का नक्शा होगा उसा फील्ड म काम करने वाले, कल-कारखानो और खेत-खलिहानो न काम करने व ले मेहनतकश अवाम की हुकूमत होगी। यह सही है कि 1955 में जब ससद के दोनों सदनो ने समाजवाद का नारा अपनाया उसके बाद सरकार ग्रपने फर्ज को पूरा करती तो कामरेड भूपेश गृप्त को यह विधेयक लाने की जरूरत नहीं थी। इसको लाने का फर्ज सरकार का था। तभी श्री बाका बिहारी दान ने इशारा किया कि जब तक राजा महाराजा काग्रेस न थे यह प्रिवी पर्स रखना चाहते थे यह उनका गलत खयाल है, यह उनकी ग्रटकल-बाजी है। यह उनका जो विचार हे उसको मै मही नही समझता ह क्योंकि जब हमने श्रौर ससद् ने समाजवाद का निर्गय कर दिया, श्राप जितने बैठे हुये े इस समय उधर की स्रोर, रिएक्शनरो, सम्प्रदायवादो, ग्रापका जो दो चार पार्टिया उधर बैठी हुई है, स्रापको मालुम हे कि जब पालिया देट म निश्चय हो जाता है कि हिन्दूस्तान न समाजवादी पद्धति होनी है तो वह सारी जनता की चीज हो जाती है। हम निरजन वर्मा को कह रहे थे उनको पार्टी कैसी ह। लेकिन उनको भी पालियामेट की नीति का मनना फर्ज हो जाता है। इस देश का जो सकशद ह ध्येय हे, ग्रकीदा ह, वह समाजवाद है। हमारी स्वतत्र पार्टी के लोग जो राजा महा-राजाम्रो मौर पूजी पतियो को वचाना चाहते है उसके लिये लाजमी हो जायेगा समाजवाद की श्रोर बढ़ना चूकि ससद् की नीति हो गई, निर्णय हो गया इसके बाद कोई जरूरी नहीं

[श्री भी भद्र नज]

या कि कामरेड भूपेश गुप्त इस तरह का प्रस्ताव लाते। मैं प्रपनी सरकार को भी सुनाता हूं कि सरकार समाजवाद बोलती है लेकिन में बराबर कहता हूं, इस हाउस में भी, और बाहर भी, कि यह सरकार समाजवाद की दिशा में कछुथे की गित में चलती है, वच्छप गित से समाजवाद की तरफ चलती है। यह भ्रच्छा काम नहीं है।

THE DEPUTY CHAIRMAN: Mr. Yajee, will you take more time?

SHRI SHEEL BHADRA YAJEE: Yes.

THE DEPUTY CHAIRMAN: Then I will ask Mr. Shukla to make a statement.

STATEMENT RE PUNJAB HIGH COURT'S JUDGEMENT HOLDING THE PUNJAB APPROFRIATION ACTS OF 1968 AS ULTRA VIRES THE CONSTITUTION

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): Madam Deputy Chairman, it is learnt that the High Court of Punjab has held that the Punjab Appropriation Acts of 1968 were ultra vires the Constitution and hence not valid. It is also learnt that the Government of Punjab have moved the High Court of Punjab to grant a stay and that the request is being heard by the High Court. I am awaiting further information from the State Government.

SHRI BHUPESH GUPTA (West Bengal): Madam, this is not enough. This much we knew. In fact this is in the P.T.I. news which is given. We wanted to know what steps the Government was going to take ir view of the judgment. It is now quite clear that two Appropriation Bills had been declared ultra vires the Constitution. You will remember that in this House we said that these Bills were illegally passed, and we had even produced documents and other things. The Home

Minister not only did not listen to what we said, he defended everything that the Punjab Government was doing, the Governor did or the Punjab Assembly did.

Madam, now a serious arises. Under the Constitution the Central Government is called upon to protect and defend the Constitution and it is the watchdog of the Constitution in the sense that it should see whether in the States the constitutional processes are being observed or they are being violated. It is now quite clear according to the judgment of the Punjab High Court that TWO Appropriation Bills were passed illegally, which was ultra vires the Constitution. It is the first time in the history of cur independence since the Constitution came into effect that we have a judgement of this kind. What has happened? After the Appropriation Bills had been passed monies had been spent on the basis of a Bill which had no .anction in law or the Constitution.

SHRI AKBAR ALI KHAN (Andhra Pradesh): Madam . . .

SHRI BHUPESH GUPTA: I know you defend everything the Government does. Monies have been spent, all illegal expenditure. Therefore, they are guilty, those who have done this expenditure and all that. Secondly, the Government itself is illegal because it is drawing money on the basis of a Bill and Ministers' salaries are provided for in the Bill, in the Appropriation Act, which is not valid. Therefore, the Ministers are living on an expenditure which is not sanctioned.

Madam Deputy Chairman, my point is this. In this House from the opposition again and again we brought it up and tried to impress upon the Home Minister that it was illegal, that it was wrong. We had been brushed aside. Then we had to go to the Court. I may tell you when one of our Ministers filed a case, we sent our lawyers also and members of the Communist Party also went to